

साथ, कृषि सामुदायिक विकास तथा सहकार मन्त्रालय में राज्य मंत्री (श्री अन्ना-सहस्रिब शिन्वे) : (क) से (घ) : उत्तर प्रदेश सरकार से जानकारी इकट्ठी की जा रही है और मिलते ही सभों पटल पर रख दिया जायेगा ।

#### Religious and Endowment Institutions

5573. SHRI N. SHIVAPPA: Will the Minister of LAW be pleased to state:

(a) the number of Regional Offices and their Head Offices for Religious and Endowment Institutions in the country;

(b) whether there are any Regional Offices, State-wise;

(c) whether there is any Regional Office for Mysore State; and

(d) if not, the reasons thereof?

THE DEPUTY MINISTER IN THE MINISTRY OF LAW (SHRI M. YUNUS SALEEM): (a) to (d). There is no provision in any Central law for the establishment of Regional or Head Offices for Hindu religious institutions.

Under the Work Act, 1964 (29 of 1954), there is provision for a State Government appointing initially a Commissioner of Wakfs and as many Additional or Assistant Commissioners of Wakfs as may be necessary for the purpose of making a survey of wakf properties in the State. There is also provision for the establishment of a Board of Wakfs in a State and the constitution of the Central Wakf Council by the Central Government for the purpose of advising it in matters concerning the State Boards.

As regards charitable endowments, the Charitable Endowments Act, 1890 (6 of 1890), provides for

the Central Government appointing a Treasurer of Charitable Endowments for India and each State Government appointing a Treasurer of Charitable Endowments for the State.

#### टेलीफोन उपकरणों की सप्लाई

5574. श्री हुकम चन्द कछवाय: क्या संचार मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या मध्य प्रदेश सरकार ने उस राज्य में टेली-फोन तथा तार प्रणाली के विकास के लिये बड़ी संख्या में टेलीफोन उपकरणों की सप्लाई के लिये गत दो वर्षों में केन्द्रीय सरकार से अनुरोध किया है ;

(ख) क्या यह सच है कि उक्त मांग पूर्णरूप से पूरी नहीं की गई है ;

(ग) गत दो वर्षों में मध्य प्रदेश सरकार ने किन-किन तथा कितने उपकरणों के लिये अनुरोध किया था; और

(घ) उक्त अवधि में उन्हें कितने उपकरण दिये गये ?

संसद-कार्य विभाग तथा संचार विभाग में राज्य मंत्री (श्री इ० कु० गुजराल) (क)जी हैं, मध्य प्रदेश सरकार ने सार्वजनिक टेलीफोन घर, संयुक्त कार्यालय, टेलीफोन केन्द्र खोलने तथा टेलीफोन कनेक्शनों की व्यवस्था करने जैसी विविध सुविधाओं के लिए टेलीफोन सलाहकार समिति के माध्यम से पोस्टमास्टर जनरल, भोपाल को लिखा है ।

(ख) ऐसी मांगें यथासंभव पूरी कर दी गई हैं । साथ ही इस राज्य में दूरसंचार सुविधाओं के विस्तार की योजना तैयार करते समय भी इन मांगों को ध्यान में रखा गया है ।

(ग) और (घ). इन दो वर्षों में जिन सुविधाओं की मांग की गई और जिनकी व्यवस्था की गई उनके विवरण इस प्रकार हैं :—

क्रमांक	मांग की किस्म	प्राप्त हुई मांग	पूरी की गई मांग
1.	दूरस्थ सार्वजनिक टेलीफोन घर	14	2
2.	संयुक्त डाक तथा तारघर	5	2
3.	टेलीफोन केन्द्र	3	2
4.	टेलीफोन कनेक्शन	सभी मांगे कर दी गई हैं।	पूरी
5.	निजी स्वचल शाखा केन्द्र/निजी शाखा केन्द्र	2	1

#### Pre-Investment Survey of forest-based Industries

5575. SHRI AHMAD AGA: Will the Minister of FOOD & AGRICULTURE be pleased to state:

(a) whether the pre-investment survey to plan forest-based industries with the assistance of the United Nations Special Fund for it has been completed; and

(b) if so, the result of the survey and in what regions of the country such industries will be located?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE COMMUNITY DEVELOPMENT AND COOPERATION (SHRI ANNASHIB SHINDE): (a) No, Sir.

(b) Does not arise.

#### Ex-Havildar Clerks of Indian Postal Department

5576. SHRI MAYAVAN: Will the Minister COMMUNICATIONS be pleased to state:

(a) whether it is a fact that ex-Combatant clerks viz. ex-Havildar clerks of the Indian Postal Department, either against War-reserved vacancies or non-reserved vacancies, were not given the protection of pay drawn in the Army Postal Service; and

(b) if so, the reasons therefor?

THE MINISTER OF STATE IN THE DEPARTMENTS OF PARLIAMENTARY AFFAIRS AND COMMUNICATIONS (SHRI I. K. GUJRAL): (a) and (b). In fixation of their initial pay in civil posts, the ex-combatant clerks were given weightage in respect of the service rendered by them in Indian Army Postal Service. The benefits in regard to fixation of pay granted to "War Service" candidates and retrenched temporary employees appointed to civil posts under the orders of the Ministry of Home Affairs issued from time to time, were also extended to these employees.

#### Clerks of Military Accounts Department

5577. SHRI MAYAVAN: Will the Minister of COMMUNICATIONS be pleased to state:

(a) whether it is a fact that ex-B. and C. Grade clerks of the Military Accounts Department who have joined as clerks in the Postal Department either in War-reserved vacancies or in non-reserved vacancies were given the double benefit of (i) protection of pay last drawn in the Military Accounts Department and (ii) the benefit of drawing the arrears of pay from the date of joining the Civil post, even though they had no Postal training and Postal experience to their credit as that of Havildar clerks of the Indian Army Postal Service at the time of joining the Indian Postal Department; and